

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

TA No. 61/729/2020

This the 4th day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHEDE, MEMBER (A)**

Rajat Sharma, Age 24 years S/o Sh. Darshan Lal Sharma, R/o Village Kanhal Upper Bishnath, Jammu

.....Applicant

(Advocate: Mr. Gagan Kohli)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Animal and Steep Husbandry Department, Civil Secretariat, Srinagar.
2. Jammu and Kashmir Public Service Commission through its Chairman, Srinagar.
3. Secretary, Jammu and Kashmir Public Service Commission through its Chairman, Srinagar.
4. Danish Masood Mir S/o Mohammad Masood Mir R/o 44 Ward No.4, Plan Bandipora.
5. Manpreet Singh S/o Ranjeet Singh R/o 103 VPO Chohala RS Pura.
6. Rouf Ul Haq S/o Nisar Ahmed Wani R/o Village Rakh Lajurah Tehsil Pulwama.

.....Respondents

(Advocate: Mr. Amit Gupta Id. AAG)

O R D E R

[O R A L]



DELIVERED BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Learned counsel for the applicant submits that he may be allowed to withdraw the T.A.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A is dismissed as withdrawn. M.As filed in the T.A also stands disposed of. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Mks-